

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3668  
ANSWERED ON:19.08.2003  
AGREEMENT ON NAGALAND  
K. ASUNGBA SANGTAM

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the consent of the people of Nagaland was taken before placing the State under the control of the Ministry of Home Affairs instead of the Ministry of External Affairs, so was agreed to under the second point of the Sixteenth Point Agreement arrived at between the Naga People's Convention and the Government of India in July, 1960;

(b) if so, the facts thereof;

(c) whether it is also a fact that it was agreed to that no changes shall be undertaken in the agreement by any party, without the consent of people of Nagaland and no part of the Constitution of India shall be invoked in this regard; and

(d) if so, the steps likely to be taken for placing the State again under the Ministry of External Affairs as per the Agreement?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND)

(a)to(c): As per Government of India, Allocation of Business Rules, 1961, as amended from time to time, establishment & formation of new States and alteration of areas, boundaries and names of existing States fall within the purview of Ministry of Home Affairs.

(d): There is no proposal for placing the State of Nagaland under the Ministry of External Affairs.